

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 265
TO BE ANSWERED ON THE 18TH JULY, 2017

DROUGHT ASSISTANCE TO KARNATAKA

265. KUMARI SHOBHA KARANDLAJE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether a Central team constituted by the Government to assess the damage to the Rabi crops owing to drought in Karnataka has submitted its Report to the Government after the survey;
- (b) if so, whether the Government has provided the amount of compensation to the State Government as per the assessment in the report and if not, the reasons therefor;
- (c) whether the State Government of Karnataka has demanded Rs. 3310 crore as compensation for the damages to the Rabi crops for 2016, if so, the time by which the aforesaid amount is likely to be sanctioned by the Government; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI S.S. AHLUWALIA)

(a): Yes, Madam.

(b) to (d): For Rabi 2016-17, the State Government of Karnataka declared drought in 160 taluks of 30 districts and submitted Memorandum seeking financial assistance of Rs.3310.83 crore from National Disaster Response Fund (NDRF) for drought relief. This was considered in accordance with the established procedure and the Government of India approved assistance of Rs.795.544 crore from NDRF subject to the adjustment of 50% of balance available in the SDRF account.
